STATEMENT RE ANSWER TO STARRED QUESTION NO. 803 LAID ON THE TABLE

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI BIBUDHENDRA MISRA): With your permission, Sir, I would like to correct a typographical error. In answer to Starred Question No. 803 a list has been submitted which is being laid on the Table of the House. So far as item No. 2 is concerned, the annual capacity will b_e 12,000 tonnes instead of 1,200 tonnes. The figure that has been mentioned is 1,200. It is a mistake.

11 A.M.

PAPERS LAID ON THE TABLE

(i) ANNUAL ACCOUNTS (1963-64) OF THE

BOMBAY PORT TRUST AND THE AUDIT

REPORT THEREON

(ii) ANNUAL ACCOUNTS (1963-64) OF THE MADRAS PORT TRUST AND THE AUDIT REPORT THEREON

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI BIBUDHENDRA MISRA): Sir, on behalf of Shri Raj Bahadur, I beg to lay on the Table a copy each of the following papers: —

- (i) Annual Accounts of the Bombay Port Trust for the year 1963-64 together with the Audit Report thereon. [Placed in Library. See No. LT-4946/65.]
- (ii) Annual Accounts of the Madras Port Trust for the year 1963-64 together with the Audit Report thereon. [Placed in Library. See No. LT-4943/ 65.]

NINTH ANNUAL REPORT (1964-65) OF THE ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI

SHRI BIBUDHENDRA MISRA: j Also, on behalf of Dr. Sushila Nayar, j I b g to lay on the Table, under sec-**u**tion 19 of the All India Institute of J Medical Sciences Act, 1956, a copy of the Ninth Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1964-65. [Placed in Library. See No. LT-494T/65.]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE) NOTIFICATIONS

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR SAHU): Sir, on behalf of Shri B. R. Bhagat I beg to lay on the Table a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) proposed to be issued on September 23, 1965, under sub-rule (1) of rule 8 of the Central Excise Rules, 1944:—

(i) Notification No. 154/65.

(ii) Notification No. 155/65.

(iii) Notification No. 156/65.

[Placed in Library. See No. LT-4949/65.]

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE DEPUTY MINISTER'IN THE MINISTRY OF COMMERCE (SHRI S. V. RAMASWAMY): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy each of the Ministry of Commerce Notifications S.O. Nos: 1039 and 1040, dated the 18th March, 1965, publishing the prescribed statistical return forms in respect of Textile Industry. [Placed in Library. *See* No. LT-4973/65.]

THE GRANT OF LOANS TO LICENSED SALT MANUFACTURERS (AMENDMENT) RULES, 1965

SHRI BIBUDHENDRA MISRA: Sir, I beg to lay on the Table, under subsection (3) of section 6 of the Salt Cess Act, 1953, a copy of the Ministry of Industry and Supply (Department of Industry) Notification G.S.R. No. 1074, dated the 20th July, 1965, publishing the Grant of Loans to Licensed Salt Manufacturers (Amendment)